

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88541 of 2018

(Arising out of Order-in-Appeal No. MUM-DGPM-WRU/APP-179/2017-18 dated 17.05.2018 passed by the Principal Additional Director General, DGPM, WRU, Mumbai)

M/s Siemens Ltd

Sector-2 Near Kharghar
Railway Station Kharghar Node
Navi Mumbai, Maharashtra-410210

.....Appellant

VERSUS

C.C.G.ST., Mumbai Central

Null 4th Floor, C.Ex. Building,
Churchgate, Mumbai
Maharashtra-400020

.....Respondent

APPEARANCE:

None for the Appellant
Shri Onil Shivadikar, Assistant Commissioner Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85502 / 2021

Date of Hearing: 01.03.2021

Date of Decision: 01.03.2021

Per: AJAY SHARMA

In the instant Appeal, the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open court)

(Ajay Sharma)
Member (Judicial)

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